

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No118
C.P.(IB)/79(AHM)2021

Order under Section 95 IBC

IN THE MATTER OF:

State Bank of India
V/s
Sushil Kanodia

.....Applicant

.....Respondent

Order delivered on ..19/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Learned Counsel Mr. Vishal Raval
For the Respondent : None

ORDER

The instant application is filed under Section 95 of Insolvency and Bankruptcy Code, 2016 by the Petitioner against the Personal Guarantors.

Issue notice to the Respondent.

The Interim moratorium shall commence under Section 96 of IBC, 2016 from the date of application.

The RP, as suggested by the Applicant, Ms. Vineeta Maheshwari, is directed to file report within one month.

Matter to appear on 20.09.2021

Meanwhile, Parties are directed to complete their respective pleadings/submissions on E-portal within seven (7) days, if already not uploaded.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B. GOSAVI)
MEMBER (JUDICIAL)